

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 801  
CP-544/59/ND/2019  
CA/346/2023, CA/347/2023, CA/349/2023

**IN THE MATTER OF:**

**M/s. Chandra Mohan Jhaveri**

**...APPLICANT**

**Vs**

**M/s. Hero Moto Corp Ltd.**

**...RESPONDENT**

**Section**

**U/s 59 of Comp. Act, 2013**

**Order delivered on 04.04.2024  
HYBRID HEARING (PHYSICAL & VC)**

**Coram:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)  
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Applicant**

**:Mr. Rajnish Kumar Advocate**

**For the Respondent**

**:Ms. Mini Ravindran, Adv. for R3., Mr.  
Vijayesh Atre, Adv. for R2., Ms. Archana  
Kher, Adv. for Mr. Abhay Jhaveri, R4.**

**ORDER**

**CA/346/2023, CA/347/2023, CA/349/2023**

Ld. Counsel appearing for the Applicant seeks time to file rejoinder affidavit. 10 days' time is granted for filing rejoinder affidavit. Ld. Counsel on behalf of Respondent is also present. List the matter on **26.04.2024 at 4 p.m.**

**Sd/-  
(Rahul Bhatnagar)  
Member (T)**

**Sd/-  
(Bachu Venkat Balaram Das)  
Member (J)**